क्षेत्र में खेती प्रभावित हो रही है और इसका असर स्थानीय किसानों के आय स्तर पर पड़ रहा है। इस परिस्थिति में मयूरभंज जिले में एक मेगा स्टील प्लांट की स्थापना करने की जरूरत है, जिससे लोगों को रोजगार मिलेगा, जिले के सामाजिक और आर्थिक स्थिति में सुधार आएगा। उपसभापति महोदय, मैं आपके माध्यम से सरकार से अनुरोध करती हूं कि इस विषय को महत्व देकर मयूरभंज जिले में एक मेगा स्टील प्लांट की स्थापना की जाए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Mamata Mohanta: Shri R. Girirajan (Tamil Nadu), Shrimati Rekha Sharma (Haryana), Shri Amar Pal Maurya (Uttar Pradesh), Dr. Sasmit Patra (Odisha) and Shri Niranjan Bishi (Odisha).

Shri Rwngwra Narzary — 'Demand for stoppage of all types of trains at Kokrajhar Railway Station in the Bodoland Territorial Region of Assam'.

Demand for stoppage of all types of trains at Kokrajhar Railway Station in the Bodoland Territorial Region of Assam

SHRI RWNGWRA NARZARY (Assam): Mr. Deputy Chairman, Sir, thank you for giving me opportunity to rise an important matter relating to the train connectivity of Assam. Kokrajhar Railway station, a gateway to North-Eastern Region from mainland India, is located at the heart of the Bodoland Territorial Council (BTC), the headquarters of Bodoland. There is the Bodoland University, a Central Institute of Technology (CIT), Bodoland Territorial Council (BTC) Secretariat and so many major offices of the Government.

People coming from different parts of the Bodoland area to Kokrajhar for official purpose are facing lots of difficulties due to lack of availability of Express/Mail train stoppage at Kokrajhar railway station to travel to and fro from Kokrajhar as well as different stations of the Bodoland area to their different destinations. There has been a long-standing demand from the train passengers of Assam at different railway stations which are to get approval from Railway Board.

Sir, I demand for stoppage of trains at Kokrajhar station: Lohit Express, Saraighat Express, Jammu-Tawi Express, Jha-jha Express, including all types of Express/Mail trains. I demand for stoppage of trains at Gossaigaon station: North-East Express, bound for Kamakhya to Anand Vihar, Delhi; Kamrup Express, bound for Dibrogarh to Howrah; Vibek Express, bound for Guwahati to Chennai; Bangalore Express, bound for Dibrugarh to Bangalore.I demand for stoppage of Bongaigaon to New Jalpaiguri (BNGN-NJP) Express at Dangtal station. I demand for stoppage of trains at Basugaon station: Koch Bihar to Kamakhya Intercity Express, Dhubri to

Kamakhya Passengers train. I demand for stoppage of passenger trains at Fakiragram, Sapatgram, Mazbat, Khwirabari stations.

Therefore, I urge upon hon. Minister of Railways to consider the demand of the public of that region and make it convenient to approve the proposal which is urgent need of the train passengers and will be very helpful to the region.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves to the matter raised by the hon. Member, Shri Rwngwra Narzary: Shri A. A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shrii Bhubaneswar Kalita (Assam), Dr. Sasmit Patra (Odisha), Shri R. Shri R. Girirajan (Tamil Nadu) (Tamil Nadu) and Shri Birendra Prasad Baishya (Assam).

Shri Khiru Mahto -- Issue of land acquisition by Coal India Limited under the Coal Bearing Area Act, 1957.

Land acquisition by Coal India Limited under the Coal Bearing Area Act, 1957

श्री खीरू महतो (बिहार): उपसभापति महोदय, मैं आपके माध्यम से माननीय कोयला मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूं कि कोल इंडिया लिमिटेड द्वारा कोल बियरिंग एरियाज एक्ट, 1957 के तहत भूमि अर्जित की जाती है, परंतु यह देखा जाता है कि कंपनी 40-45 वर्षों तक कोयला खनन का काम शुरू नहीं करती, पर जमीन अर्जित कर लेती है। जैसे कोल इंडिया की आनुषंगिक कंपनी सीसीएल ने वर्ष 1980, 81 में ग्राम 1) लईये, 2) तिलैया, 3) लालगढ़, 4) परसादेडा, 5) दुरुकसमार, 6) जागेश्वर, 7) पंचमी, 8) वोंगा हारा, 9) जोड़ा करम, 10) पुड़ी, 11) दुनी, 12) मांडू, 13) दनियां, 14) वसंतपुर एवं अन्य गाँव ले लिए हैं, जबकि प्रावधान हैं कि यदि बहुत जल्द कोयला खनन का काम करना है, तभी भूमि का अर्जन सीबीए अधिनियम, 1957 के तहत करना होगा, अन्यथा लैंड एक्विजिशन एक्ट के तहत करना है। महोदय, ऐसा नहीं हो रहा है, जिससे काफी गाँव के गाँव भूमि से विस्थापित हो रहे हैं तथा उनके पुनर्वास की व्यवस्था भी नहीं की जा रही है। वे अपनी जमीन पर 40-45 वर्षों तक परती, परत देखते रहते हैं और भारी संख्या में बेरोजगार के रूप में खड़े रहते हैं। मैं भारत सरकार से मांग करता हूं कि जब तक कोल इंडिया द्वारा भूमि पर कोयला खनन की योजना नहीं बनाती है, तब तक किसानों को अपनी भूमि पर जोत आबाद कर जीवनयापन करने का अधिकार दिया जाए। उपसभापति महोदय, मुझे अपनी बात सदन में रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves to the matter raised by the hon. Member, Shri Khiru Mahto: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Shri Pradip Kumar Varma (Jharkhand), Shri Niranjan Bishi (Odisha),and Dr. John Brittas (Kerala).